GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No. 2868 TO BE ANSWERED ON 03.08.2018

Waste Disposal

2868. DR. C.GOPALAKRISHNAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of schemes for waste disposal and rejuvenation being implemented in the country;
- (b) whether the waste management companies are facing land acquisition problem due to environmental problems in the nearby area;
- (c) if so, the details thereof; and
- (d) the corrective measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA)

(a) The Ministry in supersession of Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management Rules, 2016. However, the Ministry of Housing and Urban Affairs (MoHUA) has overall mandate to take periodic review of the measures taken by the States and local bodies for improving their solid waste management practices. MoHUA is implementing the Swachh Bharat Mission (Urban) project under which various projects have been taken up. Under the project an allocation of Rs. 7424.24 Cr has been made for Solid Waste Management Projectsfor the period of 2014-15 to 2019-20.

(b) to (d) The Municipalities and waste management companies face problems in acquisition of land particularly for the waste processing and landfill sites. Under the Solid Waste Management Rules, 2016, the department in-charge of the allocation of the land assignment under the States/UTs government is responsible for providing suitable land for setting up of solid waste processing facilities and notify such suitable sites. Further, specifications have been provided for sanitary landfills with criteria for site selection, development of facilities at sanitary landfill site, land filling operations, pollution abatement, water and air quality monitoring, plantation at landfill site, closure and rehabilitation of old dumps etc. Further, Central Pollution Control Board has prepared guidelines for maintaining buffer zone restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities.
